

(29) 27.05.2014

O.A. No. 494/11

Hon'ble Shri Navneet Kumar, Member (J)

Learned counsel for the applicant Shri A. Moin, is on adjournment. It is seen from the record that the reply was filed in the month of November, 2013 and by virtue of an order dated 2.5.2014, the learned counsel for the applicant was granted time as a last opportunity to file rejoinder. But no rejoinder is filed by the learned counsel for the applicant. Under such a circumstances, right to file rejoinder stands forfeited. List this case on 18.7.2014 for final hearing.

VR. Arvind
Member (J)

vidya

18.07.2014

O.A.No. 494/2011

Hon'ble Shri Navneet Kumar, Member (J)

List is being revised. No one is present on behalf of the applicant. Today neither there is a request for pass over nor there is a request for an adjournment. As such, it appears that the applicant is not interested to pursue his case. Accordingly, O.A. is dismissed in default and for non prosecution.

VR. Arvind
Member (J)

Vidya

OR
Copy of order
Dated 18.7.14
Pr. appeared
27.7.14